

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 121
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd.
Vs.
Sunar Jewels Pvt. Ltd.

... Applicant/Petitioner
... Respondent

Order Under Section 7 of IBC, 2016 (CIRP)

Order delivered on 30.01.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the R.P : Mr. Manoj Garg, C.A. Mr. Sagar Bansal, Adv.

ORDER

An application has been moved by the RP seeking extension of time of 60 days period of CIRP over and above 270 days CIRP period based on the Resolution passed by the CoC with 99% voting share on 10.01.2020, CIRP period is hereby extended w.e.f. 20.01.2020. Accordingly, this application is allowed.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)